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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH
AT HYDERABAD.

O.A. No. 733 of 1996.

Date: July 17, 1996.

Between:

Isaac. Applicant.

Vs.

1. The Union of India represented by its Secretary, Ministry of Defence, Sena Bhawan, New Delhi.
2. The Commandant, Artillery Centre, Golconda, Hyderabad. . . . Respondents.

COUNSEL FOR THE APPLICANT: Sri K. Sudhakara Reddy.

COUNSEL FOR THE RESPONDENTS: Sri V. Rajeswara Rao.

ORDER BY:

HON'BLE SHRI H. RAJENDRA PRASAD, MEMBER(A)

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O R D E R.

Heard Sri K. Sudhakara Reddy for the applicant and Sri V.Rajeswara Rao for the respondents.

2. It is noticed that suitable directions have been given in similar cases, for example, in O.A.103/96 (ESWARLAL vs. UNION OF INDIA). The facts of the said case are exactly identical to those in the instant O.A. Hence the directions issued in para 3 of the judgment dated 29-1-1996 in O.A.103/96 would apply in toto to this O.A., as well.

3. It is, therefore, directed that, if and when a final decision is taken in the case of ESWARLAL V. UNION OF INDIA (O.A.103/96) in the light of the directions given therein, the claim of the present applicant shall also be decided and settled along with it.

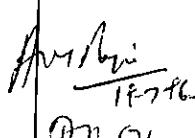
4. Sri V.Rajeswara Rao, learned standing counsel for the respondents, argued strongly in favour of a notice being served on the respondents and a reasonable time being afforded to them for filing the reply. However, in view of the similarity of the case already referred to, and facts contained in this O.A., it is not considered necessary to issue a notice or to grant the time as requested.

Thus the O.A., is disposed of at the admission stage.


H. RAJENDRA PRASAD,
MEMBER(A)

Date: July 17-7-1996.
Dictated in open Court.

sss.


Amriti
17-7-96
Dn O.

O.A. 733/96

To

1. The Secretary, Ministry of Defence,
Union of India, New Delhi.
2. The Commandant, Artillery Centre,
Golconda, Hyderabad.
3. One copy to Mr. K.Sudhakar Reddy, Advocate, CAT.Hyd.
4. One copy to Mr.V.Rajeswar Rao, Addl.CGSC.CAT.Hyd.
5. One copy to Library, CAT.Hyd.
6. One copy to Hon'ble M(A) CAT.Hyd.
7. One spare copy.

pvm.

① 26/7/96

I COURT

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE M.G.CHAUDHARI
VICE-CHAIRMAN

AND

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

Dated: 7 - 7 - 1996

ORDER/JUDGMENT

M.A./R.A/C.A.No.

in

O.A.No. 595/96 733/96

T.A.No. (W.P.)

Admitted and Interim Directions
issued.

Allowed.

Disposed of with directions

Dismissed at the admission stage.

Dismissed as withdrawn

Dismissed for Default.

Ordered/Rejected.

No order as to costs.

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केंद्रीय प्रशासनिक अधिकारी
Central Administrative Tribunal
DESPATCH

25 JUL 1996

हैदराबाद न्यायालय
HYDERABAD BENCH